

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/1263/2020

This the 12th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Dr.Nissar Ahmad Ganai Aged 45 years,
S/o Mohammad Maqbool Ganai
R/o Anantnag, Kashmir.

.....Applicant

(Advocate: Mr.Sofi Furkan Yaqub)

Versus

1. U.T. of J&K through Commissioner Cum Secretary to Government, Health and Medical Education Department, J&K Government, Civil Secretariat, Srinagar/Jammu 180001.
2. Director, Health Services, Kashmir, Srinagar-190001.
3. Principal, Government Medical College, Srinagar.

.....Respondents

(Advocate:- Mr. Sudesh Magotra, DAG)

**ORDE R
[ORAL]**

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

Learned counsel for the applicant submits that the grievance of the applicant has already been redressed by the respondents as such, nothing survive in the OA hence, the same may be dismissed as infructuous.

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2. In view of the submissions made by the learned counsel for the applicant, the OA is dismissed as become infructuous. No costs.

(ANAND MATHUR)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

Ak/-